4/K/2019-PRP4P

Report 2, on visit to Central Jail Ajmer by Dr Vinod Aggarwal Special Rapporteur on 22nd June, 2019.

Format of Jail report is enclosed as annexure-1. The central jail is very old and constructed during the time when it was under Subedar of Ajmer who were reporting to the Nawab of Oudh, were running the place, under tutelage of British in 1872.

Recommendation after the visit, Discussion with Jail deputy Superintendent of Central Jail and Deputy Jailor and inmates are as follows.

1. The central jail is very old and campus was developed from the time of principality of Ajmer under Nawab of Oudh in 1872. The building is very old along with kitchen and other facilities. Although building has been declared dangerous for living but it is felt that after removing the old building and new design building be build at the same place which is possible.
2. The jail is meant to house 960 prisoners and at present capacity of the jail is 1040 inmates (110 %) are being housed. The jail has too many (52) special cells which are not used at present. Therefore bit of overcrowding of inmates is noticed as one or two wards are inhabitable also. The campus is spread over 14.05 hectares which is sufficient and in first go by removing the unused structure of cells and nearby wards a 2-3 storey building of jail wards can be constructed and over 2-3 years a new jail can come up in the same place.
3. Large no (425) of inmates who are going through rigorous imprisonment, but because of lack of entrepreneurship in the local jail management, not many of them are employed in the jail factories as only 75 of the inmates are employees in jail production centres. The rate given to the inmates is also quite low. This is the area where jail administration may think to increase production many folds and at-

least wages as per BPRD norms and employment to all those who want to work or required to work.

4. The jail should have 50 beds hospital, but in actual, it has 10 beds ward. There are 35 inmates, who are mentally ill, 4 TB patients, 27 having diagnosed heart disease, 5 are having HIV. The drug de-addiction counselling is being done. Two doctors including one psychiatrist are posted and other specialists visit on call.
5. The Kitchen definitely requires up-gradation, in the form of provision of Chimney, Automatic door closure, Impermeable walls, wire mesh in the windows, Fly catcher in the kitchen, with modern platform are the immediate need. The flooring and other facilities need up-gradation. As such Kitchen has electric kneader and Automatic chapatti maker, in which dough is fed and chapatti in final shape are prepared with about 3000 chapattis per hour, but so many people around are employed, I don't see what real advantage for having the machine.
6. Out of 615 prisoners who are under-trials, there are 04, who are for more than 5 years. These are the cases should be reviewed by the visitors and these cases should be decided fast by the judiciary, as it is said justice delayed is justice denied. Besides them there are another 45 who are in jail for more than 3 years. Their cases also need to be reviewed by Police and district administration.
7. In the State of Rajasthan, the powers to the Commissioners in divisional HQ town jails and District collectors at other places are authorised are quite sufficient in granting parole and such complaints are much lesser of not release as compared to UP, Bihar and other states, but still there were complaints of petitions pending when the time next parole had come. An order must be passed that decision on parole should be done in 60 days and petition should move 32 months before the date of parole.
8. There is shortage of personals Out of 146 posts of warders and head warders there are only 96. Among 3 jailors only 1 and 9 deputy jailors

only 7 are in position. Among the assistants there is one vacancy out of 5 assistants. Page 3 of the annexure gives the details of the vacancies in each category. During a discussion on 11th June, JS Shri Ranjit Singh wanted that the personals positions be commented at length. As such the vacancies, other than warders, chief warders and jailors are not significant, except the trainers and teachers for the inmates. **Although the jail superintendent didn't felt the shortage of personal but if more than 30% of these personal are short and that is not complained than either the posts are sanctioned more than required or jail administration are habituated to work with lesser staff. It is recommended that 4-6 posts of warders and 2 posts of chief warders and 2 posts of assistant jailors may be surrendered and trainers and marketers for jail industrial unit be created. The posts of Sociologist, social worker, and Psychologist are the need of hour in the jail. It is also felt that the Jail hospital of 40 beds be created as per the norms with sufficient no of medical and para-medical personals, along with X-ray and proper lab which does not exist. The requirement of a separate ward for mentally ill is required**

9. **The jail faces the problem non provision of police force for taking inmates (under trials) to the court of the district or to other places. It was major complaint of at least 5-6 prisoners that there cases are pending for long times as the guard has not provided on repeated occasions. The jail superintendent despite of being from police service, not been able to improve the provision of guard to the inmates.**

10. The toilets are in bad shape along with the building. There is shortage of water in the jail, requires intervention of jail administration at the state level also. The testing of water also needs

to be done in the jail. Water tanks are collapsing which also require intervention.

11. A report is enclosed for use of video conferencing, which mentions that 15-20 appearances are through this medium. The chamber is there and use is also there but still the under-trials have to wait for long time for their appearance in the court and substantial use of the facility is not happening.
12. There are 7 deaths took place in jail in last 3 calendar years (2016, 2017, 2018), out of which 2 cases are of un-natural deaths. It has been mentioned in the para 13 of the format of jail report. **It seems one case is pending in NHRC and other settled by NHRC.** The reports about these cases as submitted by the jail administration are enclosed as annexure-2 to the report.

5/7/19

Dr Vinod Aggarwal
Special Rapporteur

Annex I
Report 2

INSPECTION FORMAT

1. NAME OF THE PRISON - केन्द्रीय कारागृह अजमेर

2. SANCTIONED CAPACITY OF THE PRISONERS - 960

3. PRISONERS' PROFILE -

3.1 Actual Strength of the Prisoners - 1040

3.2 The details of the prisoners including undergoing life imprisonment and under death sentence.

convict -	under trail -	Total -
425	615	1040

(Break-up of total strength)

Male 1040
Female —
Total 1040

Lifers - 269
Death sentence - NIL
Rigorous imprisonment - 114
Simple imprisonment - 37
Detenue - 05

3.3 Daily average strength of the previous month -

Superintendent
Central Jail, Ajmer

4. ACCOMMODATION:-

Area of the Jail – 140535.64 Squre Mater
Age of the buildings - 1872 Ad
Status of Buildings – to what extent the provisions of Model Prison Manual have been complied with in terms of location away from congested locations, location of various blocks at a prescribed distance from the perimeter wall, separate enclosure for the female ward etc. keeping the principles of safely and security uppermost in mind? - हाँ मॉडल जेल के मेनुअल के अनुसार दिवारो परिधि कि दुरी निधारित अनुसार है व महिला बन्दीयो के लिये अलग जेल है

Problem of seepage, leakage etc. – No - (नहीं)
Lighting and ventilations ——— Yes – (हाँ)
Institutional arrangements for repair and maintenance - By. P.W.D
Number of Wards/Barracks – Wards – 16, Barracks 33
Number of Special Cells - 52
Any other provision

4.1 ARRANGEMENT OF SEPARTION OF –

Under trail
Young prisoners
Woman prisoners
Mentally sick prisoner
Drug addicts
Suffering from infectious diseases like T. B. etc

Yes Arrangment of separtion of Every categories

5. STAFF

Sanctioned strength (in various categories)
Actual strength (in various categories)
Adequacy of otherwise of sanctioned and available staff
Steps taken to fill up vacancies
Terms & conditions of service & employment of all categories of personnel keeping the service and morale in view – has any objective and

Including Staff Strength

30

Superintendent
Central Jail, Ajmer

कार्यालय अधीक्षक केन्द्रीय कारागृह अजमेर

पोस्टिंग एवं वैकेन्सी स्टेटमेंट दिनांक 20.06.2019 की स्थिति

क्र. सं.	पदनाम	स्वीकृत पदों की संख्या	कार्यरत	रिक्त	वि0वि0
1	अधीक्षक	01	01	–	–
2	उपाधीक्षक	01	–	01	
3	प्रमुख विशेषज्ञ (जन. मेडिसन)	01	01	–	–
4	चिकित्साधिकारी (मनोरोग)	01	01	–	
5	क.विधि अधिकारी	01	–	01	–
6	कारापाल	03	01	02	–
7	उप कारापाल	09	07	02	–
8	सहायक लेखाधिकारी –II	01	01	–	–
9	कनिष्ठ लेखाकार	01	01	–	–
10	अति. प्रशासनिक अधिकारी	01	01	–	–
11	सहायक प्रशासनिक अधिकारी	01	01	–	–
12	वरिष्ठ सहायक	02	02	–	–
13	कनिष्ठ सहायक	04	03	01	–
14	बंदी अध्यापक	01	–	01	–
15	मेल नर्स	02	02	–	–
16	लैब टैक्नीशियन	01	–	01	
17	प्रसाविका	01	01	–	–
18	स.उ.पर्यवेक्षक	01	01	–	–
19	टेलर	01	01	–	–
20	कारपेन्टर	01	–	01	–
21	वाहन चालक	01	–	01	–
22	च.श्रेणी कर्मचारी	02	02	–	–
23	मुख्य प्रहरी	21	15	06	–
24	प्रहरी	125	81	44	
25	सफाई कर्मचारी	02	01	01	–
26	रसोइयां	01	01	–	–
27	धोबी	01	01	–	–
28	मैकेनिक	01	–	01	–
	योग	189	126	63	–

।।कार्यालय कारापाल जिला कारागृह महिला जेल अजमेर।।

पोस्टिंग एवं वैकेन्सी स्टेटमेंट की स्थिति 20.06.2019

क्र.सं.	पदनाम	स्वीकृत पदों की संख्या	कार्यरत	रिक्त	वि0वि0
01	कारापाल	01	–	01	–
02	उप कारापाल	01	–	01	–
03	वरिष्ठ सहायक	01	–	01	–
04	कनिष्ठ सहायक	01	–	01	–
05	मुख्य प्रहरी	03	–	03	–
06	प्रहरी	11	11	–	–
07	च.श्रेणी कर्मचारी	01	–	01	–
08	सफाई कर्मचारी	01	–	01	–
	योग	20	11	09	

कारापाल
महिला जेल अजमेर

Superintendent
Central Jail, Ajmer

dispassionate assessment of the service conditions vis-à-vis operational efficiency been made if so, what are the finding and what corrective measures have been taken.

5.1. HUMAN RESOURCE DEVELOPMENT

Institutional arrangements for training of officers and staff in various categories	
Duration of training for each category	
Arrangements of the content, quality and impact of training on correctional behaviour inside and on rehabilitation of convicts after release	NiL
Need for further strengthening	

6. RIGHT OF PRISONERS:

6.1 RIGHT TO SPEEDY TRIAL

No. of UTPs lodged in Prison	Men	Women
What is the average duration for which they have been lodged in prison?		
What are the contributory factors to delay in disposal of cases of UTPs?		
Specific suggestions to reduce this duration?		

6.2 RIGHT TO BE RELEASED ON BAIL

No. of petitions pending in the trial court for disposal	
No. of cases where prayer for bail has been rejected but the advocate concerned has not	

Superintendent
Central Jail, Ajmer

yet communicated the reasons for rejection

No. of cases where the prisoners are unable to arrange sureties

No. of cases where the bail amount is high

What are specific suggestions to improve the situation and register expeditious disposal of pending bail applications

6.3 RIGHT OF CONVICTS TO APPEAL:

No. of cases where appeal petitions are pending in the High Court

No. of years for which these petitions are pending — Nil

Contributory factors

Specific suggestions for expeditious disposal

6.4 RIGHT OF CONVICTS FOR PREMATURE RELEASE/ PAROLE / REMISSION

What is the composition of the State Sentence Review Board

No. of cases pending for review

Duration for which they are pending & reasons for pendency

Specific suggestions to expedite disposal — NiL

Procedure followed as per guidelines of NHRC

Section 435 CrPC

Whether meeting S S R Board is being held, mention dates

6.5 RIGHT TO FOOD:

Scales of diet for various categories of prisoners — Including

Storage of articles — Perpeyes Food Keeped in Hotcases

Arrangements of cooking and distribution of food

Mean and mode of preparation of food

Menu of food provided to the inmates

Procurement of eatables etc — Including

Superintendent
Central Jail, Ajmer

Does the kitchen have the following-

i. A modern chimney regardless of the type of fuel used; — NO
ii. Sufficient number of exhaust fans; — yes
iii. Fly proof automatic closing doors; — No
iv. Floors made of an impermeable material; — yes
v. A platform for washing, cleaning and cutting vegetables; — yes
vi. An electric kneader for preparing paste out of atta prior to making chapattis; — yes
vii. Chapatti making machines / mixers and grinders; — yes
viii. Adequate number of taps inside the kitchen; — yes
ix. LPG and hotplates; LPG
x. Container made of stainless steel to keep the cooked food not prior to being served; — yes
xi. Cooking & serving utensil to be made of stainless steel. — yes

6.6 RIGHT TO WATER:

Whether sufficient clean and purified drinking water is supplied in the jail — yes

Source of water — yes - P.H.E.D - के नलकनेक्शन व दो कुँए

Whether periodical cleaning of water storage tanks are done. — हा ह

Whether sufficient water supply is provided in toilets and for bathing and cleaning of cloths purpose. — yes

General cleaning around source of water. — yes

6.7 RIGHT TO SANITATION:

Does every barrack use for sleeping have sufficient number of WCs, urinals and washing places at the ratio of 1 unit for every 10 prisoners? — yes

Superintendent
Central Jail, Ajmer

Are the latrines of sanitary type with arrangements for flushing?	yes
Is it ensured that the toilets are places on in impermeable basis, higher than the surrounding ground and are so built that the Sun's rays can easily enter the latrines and that rainwater is kept out?	– yes
Is it ensured that the latrines are so designed that all excreta and wash materials get into receptacles without foiling the sites?	– yes
Have the inside walls of the latrine been fitted with glazed ceramic tiles upto a height on one metre from the floor level as far as possible.	– yes

6.8 RIGHT TO PERSONAL HYGINE:

Does the prison provide covered cubicles for bathing @ one for every 10 prisoners with proper arrangement to ensure privacy?	—— No (1040 : 94)
Is it ensured that every prisoner takes bath as frequently as necessary for better personal hygiene according to climatic conditions?	– yes
Is it ensured that every prisoner washes his clothing at least once a week? If so, have you ensured that use of necessary washing materials (soap, washing powder, detergent etc) has been authorized for both male & female prisoners?	– yes
Is there a mechanized laundry to wash items of clothing and bedding at the time of return of these items to the clothing store?	— NO

6.9 RIGHT TO CLOTHING:

The Model Prison Manual provides this right and the manner of exercise of this right both for the Convicts as well as UTPs

Is it ensured that these provisions are being complied with?	yes

Superintendent
Central Jail, Ajmer

6.10 RIGHT TO HEALTH & MEDICAL CARE:

The Model Prison Manual provides this right and the manner of exercise of this right both for the Convicts as well as UTPs.

- Is hospital accommodation available on the scale of 5% of the daily average of the inmate population? → 10 Beds for 125 OPD.
- Is the location of the hospital sufficiently away from the barracks? → yes
- Are the floors and walls of the hospital of impermeable material? → yes
- Is there arrangement for uninterrupted supply of potable water and electricity? → Potable water → NO, electricity → yes
- Is there a hospital Kitchen with arrangement for proper upkeep and maintenance? → NO
- Is it ensured that ailing prisoners who have been admitted to the prison hospital get their diet (including milk) according to approved scales? → yes
- Are samples being sent to approved laboratories for test? → yes
  If so at what intervals & with what findings?
- ⑥ What preventive and corrective measures been taken to ensure that water is free from impurities & is potable.

7. DETAILS OF PATIENTS AT THE PRISON HOSPITAL & FACILITIES BEING PROVIDED TO THEM:

No. of doctors 2 Men 2 Women 0

No. of para-medical personnel → 6 male 1 female

Daily average of O. P. D → 100-125

No. of beds → 10

Availability of medicines-Adequate/Inadequate → Adequate

SUPERINTENDENT
CENTRAL JAIL, AJMER

Visits by specialists → yes.

- Isolation / segregation of patients suffering from infectious diseases. → yes
- No. of prisoners suffering from T. B. → 4
- No. of prisoners suffering from HIV/AIDS → 5
- Arrangements for detection and prevention of HIV/AIDS → yes
- Are instructions about medical examination of every prisoner on admission being followed? → yes
- Ambulance service → yes
- No. of prisoners suffering from other chronic disease like heart, cancer irreversible kidney failure, cardio respiratory, leprosy etc. and details of their treatments.

  Heart (HTN) → UT 11 + CT 16 = 27
  Cancer → Nil
  Cardiorespr → 3
  Leprosy → 0
  COPD → 4
- Drug de-addiction and counseling services → yes.

8. **MENTAL ILLNESS:**

- How many mentally ill persons have been detained in the jail and for what duration? → 35
- How many times the IG of Prisons has visited them u/s 39(1) of Mental Health Act 87?
- What are the main observations?
- How many times these persons have been visited by Psychiatrist or where a Psychiatrist is not available by a medical officer empowered by the State Government u/s 39 (4) of Mental Health Act, 1987? → Permanent Psychiatrist working in jail, Dispensary.

9. **CHILDREN STAYING WITH MOTHERS (CONVICTS):**

What checks & safeguards are being observed to promote health, safety, education, nutrition, immunization of children in 0-6 age group while allowing them to stay with their mothers (convicts) in terms of the directions of the Supreme Court in **R. D. Upadhyay vrs State of Andhra**

Health checkup & Immunization

SUPERINTENDENT
CENTRAL JAIL, AJMER

Pradesh & others, WP No. 559 of 1994 with Criminal Appeal No. 69 of 2000 decided on 1/11/2000.

10. INSTITUTIONAL TREATMENT:-

Classification
Institutional routine
Education - IGNOU (B.A; M.A; 10+2, 10th)
Vocational training and work - CBBA
Spiritual development
Organized recreation — yes
Rehabilitation assistance — open camp
Canteen facilities — yes, Available

11. DAILY WAGES PRESCRIBED BOTH TIME RATE AND PIECE RATE FOR

Trainees — Nil
Semi skilled workers - Nil
Skilled workers - 130
Mean and mode of payment of wages - P.W.F. Industry to P.P. Acount

12. CONDITIONS OF UNDERTRIALS:

Detention period	Men	Women
Upto 3 month	165	Nil
3 – 6 months	124	
6 -12 months	105	
1 -2 years	97	
2 -3 years	75	
3 -5 years	45	
Above 5 years	04	
	615	Nil

Are under trials kept separate from Convicted prisoners? Yes

No. of under trials granted bail but unable to NO

Superintendent
Central Jail, Ajmer

seek release because of

failure to arrange sureties

Is there any problem of providing escorts to undertrials for court — No

appearance?

Holding of Lok Adalats in Jail premises

13. CUSTODIAL DEATH:

ANNUAL STAEMENT OF DEATHS FOR LAST 3 YEARS

Year	Total No. of deaths	Natural	Unnatural	Remarks
2016	02	02	—	—
2017	03	02	01	—
2018	02	01	01	—

Annual statement of escape from the Prisons/escorts for the last 3 years. — NiL

Have these deaths been investigated? If so what are the findings & general observations? — yes

What checks & safeguards have been adopted to prevent suicides of prisoners? — yes

14. WOMEN PRISONERS:

Sanctioned capacity

Actual strength

Detail of staff

No. of children with women

Prisoners and their age-group

Are women prisoners kept in separate accommodation?

Facilities for special care, education and recreation of young children staying with

Superintendent
Central Jail, Ajmer

women prisoners.

General comments on health facilities for women prisoners and children staying with them with special mention of availability or otherwise of a separate female ward in prison hospital and inoculation programme for the children.

Facilities of vocational training for women prisoners.

No. of women prisoners suffering from T. B. and psychiatric problems

15. BASIC AMENITIES:-

Letters (receiving, dispatching and distribution system

Feed back by the senior officers and records maintained in this regard, if any

Whether prisoners rights has been displayed in the prison

16. INTERVIEWS OF THE PRISONERS

16.1 INTERVIEWS OF THE PRISONERS BY JAIL / DISTRICT OFFICIALS

Mean and mode of interview

Details of redressal of complaints, if any

16.2 SYSTEM OF INTERVIEWS WITH FAMILY MEMBERS AND LAWYERS

What is the procedure which is in vogue for grant of such interviews? UTP 06 (Six days) CTP 13 (Thirtine days)

How many such requests on an average are being received? - 35 to 40 in Average -

How many requests have been turned down & reasons thereof?

Superintendent
Central Jail, Ajmer

17. NO. OF VISITS / INSPECTIONS DURING THE LAST ONE YEAR BY:

Judicial authorities – 18
Non-Judicial authorities – 04

18. INVOLVEMENT OF NGOs AND SOCIAL ACTIVISTS IN PRISON ACTIVITIES.

18.1 FUCTIONING OF BOARD OF VISITORS:

When was the Board of visitors last constituted?

What is the frequency of visits of the Jail by the BOV?

Are the observations recorded by the BOV soon after visit?

What is the current status of compliance with these observations?

19. GENERAL REMARKS:

On the functioning of the Prison Administration, problems & grievances and suggestions for improvement

Superintendent
Central Jail, Ajmer

।। कार्यालय अधीक्षक केन्द्रीय कारागृह, अजमेर।।

कार्यालय टिप्पणी

वर्तमान में इस कारागृह में स्थापित विडीयो कॉनफ्रेन्सीग के जरिये औसतन 15–20 बंदियो की प्रतिदिन न्यायालय में पेशीया करवाई जाती है।

Superintendent
Central Jail, Ajmer

T/C

1

न्यायालय : विशिष्ठ न्यायिक मजिस्ट्रेट (एन.आई.एक्ट. प्रकरण) सं. 3 अजमेर

पीठासीन अधिकारी : परिणय जोशी, आर.जे.एस.

मृतक बंदी संजीव की न्यायिक अभिरक्षा में हुई मृत्यु के बारे में जांच अन्तर्गत धारा 176 (1A) द.प्र.स.।

जांच रिपोर्ट

1. जांच के सम्बंध में आवश्यक तथ्य संक्षेप में इस प्रकार है कि दिनांक 31.05.2017 को प्रार्थी अधीक्षक केन्द्रीय कारागृह, अजमेर ने एक प्रार्थना पत्र क्रमांक prison/Dead prison/2017/1243-44 इस आशय का प्रस्तुत किया कि विचाराधीन बंदी संजीव पुत्र मनोहरलाल, जाति पंजाबी निवासी मं.न. 367 गोपीराम धर्मशाला के पास वार्ड नं. 4 बरवाला थाना बरवाला जिला हिसार (हरियाणा) प्रकरण संख्या 89/17 अन्तर्गत धारा 8/18 एन.डी.पी.एस. एक्ट में माननीय विशिष्ठ न्यायाधीश एन.डी.पी.एस. प्रकरण, अजमेर से दिनांक 29.05. 2017 को जेल में दाखिल हुआ था, जो आज दिनांक को बैरक में उपस्थित नहीं था, एवं तलाश लेने पर एक पेड़ पर मृत अवस्था में लटका मिला। जिसकी न्यायिक जांच करवाने की कृपा करावे। इसी प्रार्थना पत्र की एक प्रति पुलिस थाना सिविल लाईन, अजमेर को प्रथम सूचना रिपोर्ट दर्ज करने भेजे जाने पर मृग संख्या 11/17 दर्ज किया गया।

विशिष्ठ न्यायिक मजिस्ट्रेट (एन.आई.एक्ट प्रकरण) न्यायालय सं.9. अजमेर

2. गवाहान पी.डब्ल्यू–1 भगवान दास, पी.डब्ल्यू–2 राय सिंह, पी.डब्ल्यू–3 बनवारी लाल, पी.डब्ल्यू–4 कैलाश कुमार, पी.डब्ल्यू–5 राजन केसरी, पी. डब्ल्यू–6 अनिल, पी.डब्ल्यू–7 त्रिलोक, पी.डब्ल्यू–8 आशिक अली, पी.डब्ल्यू–9 अंकुर, पी.डब्ल्यू– डॉ बीनाका गांधी, पी.डब्ल्यू–11 अमित सिंह, पी.डब्ल्यू–12 डॉ. यादराम यादव।

3. हमारे समक्ष हस्तगत जांच में मुख्य रूप से यह विचारणीय बिंदु है कि आया मृतक बंदी संजीव की मृत्यु का कारण क्या है ? और यदि उसकी मृत्यु

43

के लिए कोई जिम्मेदार है तो कौन है ?

4. उपरोक्त विचारणीय बिंदु के संबंध में पत्रावली में दौराने जांच लेखबद्ध किए गए साक्ष्य का विवेचन निम्न प्रकार है–

5. पी.डी.–1 मनोहर लाल मृतक संजीव का पिता है। उसने अपने सशपथ कथनों में संजीव को दिनांक 25.05.2017 को दिल्ली जाने का कहकर घर से निकलना तथा दिनांक 26.05.2017 को अपने दूसरे पुत्र सुशील द्वारा संजीव के अफीम तस्करी में अजमेर में पकडे जाने तत्पश्चात् अजमेर हेतु रवाना होने, रात 10 बजे अपने जंवाई प्रवीण के साथ संजीव से मिलकर वापस घर आने तथा दिनांक 31.05.2017 को सुबह 11 बजे अपने पुत्र सुशील द्वारा संजीव के जेल में आत्महत्या कर लेने का बताना, संजीव की मृत्यु किस प्रकार हुई, इसकी जानकारी नहीं होना तथा दिनांक 01.06.2017 को सुबह साढे 8 बजे जे.एल.एन. अस्पताल की मोर्चरी में पहुंचना बताता है।

6. पी.डी.–2 रवि नायक जो मृतक संजीव के पडौस में रहता है, ने अपने सशपथ कथनो में दिनांक 20.05.2017 को संजीव के घर जागरण में उससे मिलना, दिनांक 26.05.2017 या 27.05.2017 को अपनी माता द्वारा संजीव के अफीम तस्करी में अजमेर जेल में बंद होने का बताना तथा दिनांक 31.05.2017 को अपने पिता के पास अपने जीजा प्रवीण का लगभग साढे 12 बजे फोन आना एवं फोन पर संजीव द्वारा जेल में आत्महत्या कर लेना एवं उसके मृतक शरीर को लेने अपनी कार एच.आर. 36 वी. 9293 से बरवाला से रवाना होना तथा लगभग साढे 10–11 बजे अजमेर पहुंचना एव उसके किसी प्रकार के उत्पीड़न की सूचना नहीं होना जाहिर करता है।

विशिष्ठ न्यायिक मजिस्ट्रेट
(एन.डी.पी.एस. एक्ट प्रकरण)
न्यायालय सं.9, अजमेर

7. पी.डी.–3 बनवारी लाल जो मृतक संजीव का चाचा है, अपने सशपथ कथनों में दिनांक 31.05.2017 को संजीव के जीजा द्वारा संजीव की आत्महत्या की सूचना देने पर बरवाला से रवाना होना एवं रात्रि में अजमेर पहुंचना तथा दिनांक 012.06.2017 को प्रातः 7–7:30 बजे केन्द्रीय कारागृह, अजमेर जाना तथा वहां अधिकारियों से पूछताछ करना जाहिर करता है। गवाह

अधिकारियों द्वारा संजीव द्वारा दिनांक 31.05.2017 को प्रातः साढे 8–9 बजे फांसी लगाकर जेल परिसर में आत्महत्या कर लेना बताना, संजीव द्वारा 10–12 वर्ष पूर्व अन्य प्रकरण में जेल में रहना, मृतक संजीव का उसकी पत्नी से 7–8 वर्ष पूर्व आपसी सहमति से दिल्ली रोहिणी कोर्ट से विवाह विच्छेद होना एवं संजीव की पूर्व पत्नी द्वारा किसी ओर व्यक्ति से शादी कर लेना बताता है। आत्महत्या बाबत् पूर्ण जानकारी नहीं होना जाहिर करता है।

8. पी.डी.–4 प्रवीण जो कि मृतक संजीव का जंवाई है, अपने सशपथ कथनो में आखिरी बार दिनांक 29.05.2017 को मृतक से जिला न्यायालय परिसर अजमेर में मृतक को न्यायालय के समक्ष पेश करते वक्त मुलाकात होना, दिनांक 27.05.2017 को संजीव के एन.डी.पी.एस. एक्ट में गिरफ्तार होने की सूचना मिलना एवं दिनांक 31.05.2017 को अपनी पत्नी के छोटे भाई द्वारा मृतक संजीव की आत्महत्या की जानकारी देना। तदुपरांत अजमेर के लिए निकलना एवं अगले दिन प्रातः अस्पताल जाना बताता है।

9. पी.डी.–5 राजन केसरी जो कि जेल में मृतक संजीव वाले बैरक में निरूद्ध था, अपने सशपथ कथनों में संजीव को नाम से नहीं जानना , मृतक का एक दोस्त होना एवं उस दोस्त का नाम भी नहीं जानना जाहिर करता है। मृतक द्वारा अपने दोस्त को बराबर यह समझाना कि वह छूट जाएंगे एवं मृतक के परेशान रहना, मृतक द्वारा मृत्यु से एक घंटे पूर्व अपने दोस्त से हंसकर बाते करना व समझाना जाहिर करता है। मृतक की मृत्यु उसकी पत्नी उससे पहले व बाद में टार्चर करती थी, इस कारण होना बताता है। अपने सामने मृतक को कोई नशा पता करते हुए नहीं देखना जाहिर करता हैं

Sd
विशिष्ठ न्यायिक मजिस्ट्रेट
(एन.डी.पी.एस. एक्ट प्रकरण)
न्यायालय सं.9, अजमेर

10. पी.डी.–6 अनिल जो कि मृतक संजीव के साथ बैरक में निरूद्ध था। एवं उक्त बैरक का इंचार्ज था, अपने सशपथ कथनों में मृतक के अफीम वगै. का आदि होना एवं उसके शरीर में टूटन होना जाहिर करता है। मृतक की पत्नी द्वारा मृतक को परेशान करना, उसे छोड देना एवं इस कारण मृतक का परेशान रहना बताता है। मृतक के पार्टनर अशोक द्वारा मृतक के थाने में ही मरने की कोशिश करना अपने को बताना जाहिर करता है। अपने द्वारा

45

मृतक को अफीम की लत के कारण दवाई दिलवाकर लाना एवं तत्पश्चात् मृतक की तबीयत में फर्क होना जाहिर करता है। बैरक के बाहर ही एक लडके व एक लडकी की शिनाख्त होना एवं शिनाख्त के वक्त सभी बंदियो का आगे आना एवं मृतक द्वारा पीछे ही रह जाना व मौका पाकर पेड़ पर लटक जाना बताता है। मृतक का व्यवहार अच्छा होना एवं उसके घर पर परेशानी होने के कारण उसका परेशान रहना बताता है। जिस बंदी द्वारा मृतक को देखा गया वह उसे बचा नहीं पाया क्योंकि वह बंदी अपाहिज था एवं उसी के द्वारा अपने को सूचना देना एवं अपने वहां पहुंचने तक संजीव की मृत्यु हो जाना बताता है।

11. पी.डी.–7 त्रिलोक जो कि मृतक संजीव के बैरक में ही निरूद्ध था, अपने सशपथ कथनो में अपने द्वारा लंगर में काम करना, प्रातः 7 बजे जाना एवं शाम 5–6 बजे वापस आना, घटना प्रातः 10–10:30 बजे की होना, अपने को अपने बैरक में किसी की मृत्यु हो जाना तथा उस वक्त अपने को लंगर में ही होना एवं संजीव से कभी बात नहीं होना बताता है।

12. पी.डी–8 आशिक अली जो कि अजमेर कारागृह में निरूद्ध था, संजीव को नहीं पहचानना, दूसरी बैरक में रहना बताता है।

13. पी.डी–9 अंकुर जो कि अजमेर केन्द्रीय कारागृह में निरूद्ध था, अपने सशपथ कथनो में अपने संजीव के साथ दिनांक 29 मई को एक ही दिन जेल में आना, मृतक संजीव के अपने से तीन घंटे पूर्व जेल मे आना एवं नई आमद में साथ ही आना बताता है। उसका व्यवहार ठीक होना, उससे बात नहीं होना, अपने को उसकी मृत्यु का कारण पता नहीं होना बताता है।

—Sd—
विशिष्ठ न्यायिक मजिस्ट्रेट
(एन.आई.एक्ट प्रकरण)
न्यायालय सं.9, अजमेर

14. पी.डी–10 डा. बिनाका गांधी जो कि दिनांक 01.06.2017 को जे.एल.एन. अस्पताल में बतौर मेडिकल ज्यूरिष्ट कार्यरत थी एवं अपने द्वारा पंचनामा प्राप्त होने पर संजीव का पोस्टमार्टम करना एवं पोस्टमार्टम रिपोर्ट प्रदर्श पी–1 तैयार करना, मृतक की मृत्यु 24 से 36 घंटे पूर्व के मध्य होना एवं मृत्यु का कारण एंटीमोटम हेंगिंग बताना जाहिर करती है। मृतक का विसरा व खून

नमूना एफ.एस.एल. व एच.पी. परीक्षण के लिए प्रिज़र्व करना जाहिर करती है। फांसी के निशान के अलावा शरीर पर एक 2 गुणा 1 सेमी खंरोच सिर पर कुंद हथियार से कारित होना बताती है। एच.पी. रिपोर्ट प्रदर्श पी–2 होना जाहिर करती है।

15 पी.डी–11 डॉ. अमित सिंह जो कि दिनांक 01.06.2017 को जे.एल.एन. अस्पताल में बतौर मेडिकल सर्जन कार्यरत था व साक्ष्य 12 डॉ. यादराम यादव जो कि जे.एल.एन. अस्पताल में बतौर मेडिकल फिजिशियन कार्यरत था एवं दोनों ही गवाह, गवाह संख्या 10 के साथ पोस्टमार्टम बोर्ड के सदस्य थे, अपने सशपथ कथनो में दोनों ही गवाह प्रदर्श पी–1 पोस्टमार्टम रिपोर्ट तैयार करना। प्रदर्श पी–2 एच.पी. रिपोर्ट पत्रावली पर होना, मृतक की मृत्यु का कारण एंटीमोटम हेंगिंग बाद पोस्टमार्टम रिपोर्ट में बताना ज़ाहिर करते है।

16. जहां तक मृतक बंदी संजीव के जेल में निरूद्ध होने का प्रश्न है। यह तथ्य अभियोजन द्वारा साक्ष्य में परीक्षित करवाए गए गवाहान की मौखिक व दस्तावेजी साक्ष्य से बखूबी प्रमाणित है।

17. पत्रावली में आई उपरोक्त अभियोजन साक्ष्य का जहां तक मृतक बंदी संजीव का जेल में दाखिल होने व मृत्यु से पूर्व परेशान होने का प्रश्न है इस संबंध में पत्रावली पर आई उपरोक्त साक्ष्य का विस्तृत विवेचन करने से यह प्रकट होता है कि गवाह संख्या 3 लगभग 10–12 वर्ष पूर्व मृतक के किसी अन्य प्रकरण में जेल में बंद होने का कथन करता है एवं मृतक का अपनी पत्नी स्विटी से विवाह विच्छेद हो जाना, एवं स्विटी द्वारा किसी अन्य व्यक्ति से विवाह कर लेना जाहिर करता है।

गवाह संख्या 5 मृतक की मृत्यु उसकी पत्नी द्वारा उसे पूर्व में तथा बाद में टॉर्चर करने के कारण होना बताता है। गवाह संख्या 6 बैरक इंचार्ज मृतक को जानना तथा मृतक के अफीम, अम्ल् का आदी होना, एवं उससे उसके शरीर में टूटन होना जाहिर करता है। अपने द्वारा उसे ईलाज के लिए लेकर जाना बताता है। गवाह मृतक को मृतक की पत्नी द्वारा परेशान करने एवं छोड़ देने के कारण परेशान होना बताता है। गवाह मृतक के पार्टनर

वरिष्ठ न्यायिक मजिस्ट्रेट
(एन.आई.एक्ट प्रकरण)
न्यायालय सं.9, अजमेर

47

द्वारा मृतक द्वारा थाने में ही मरने की कोशिश करना बताना जाहिर करता है। इस प्रकार उपरोक्त साक्ष्य से मृतक बंदी संजीव के मृत्यु पूर्व पारिवारिक तथा अन्य कारणों से परेशान होना बखूबी जाहिर होता है।

18 जहां तक मृतक बंदी संजीव की मृत्यु, फांसी पर लटकने से होने तथा आत्महत्या का प्रश्न है वहां गवाह संख्या 10,11 व 12 जो कि मेडिकल बोर्ड के सदस्य थे, ने अपने द्वारा प्रस्तुत पोस्टमार्टम रिपोर्ट प्रदर्श–1 में मृत्यु पोस्टमार्टम से 24–36 घंटे पूर्व हो जाना, दोनों ही आंखे हल्की खुली होना बताया है। बाह्य चोंटो में एंटीमोटम लिगेचर का निशान गर्दन के उपरी भाग पर उपर से नीचे की ओर होना एवं निशान का माप दो से डेढ़ सेमी. के बीच होना अंकित है एवं निशान की अधिकतम चौडाई 2 सेमी. मेंडीबल के राईट एंगल पर होना दर्शित है। निशान के वहां त्वचा का सूखा, गहरा होना अंकित है एवं शेष लिगेचर मार्क अखण्ड होना जाहिर है। उक्त चोट के अलावा माथे पर 2 गुणा 1 सेमी. एब्रेज़न होना दर्शित है, जो कि मृतयु से 12 घंटे पूर्व कुन्द हथियार द्वारा कारित हुई। मृत्यु का कारण एंडीमोटम हेंगिंग बताया है। अपने द्वारा किए गए आंतरिक परीक्षण में सिर पर कोई चोट दर्शित नहीं होना जाहिर किया गया है। गले के आस पास वोकल कॉड एवं कोशिकाओं में कंजेशन होना जाहिर है।

प्राप्त एफ.एस.एल. विसरा रिपोर्ट में विसरा नेगेटिव दर्शित है। प्रदर्श–2 हिस्टोपेथोलॉजी रिपोर्ट में भी कंजेशन होना अंकित है। पत्रावली पर उपलब्ध फोटोग्राफ से भी मृतक के गले पर निशान पोस्टमार्टम रिपोर्ट के अनुरूप ही दर्शित है। इस प्रकार उपरोक्त विवेचन से मृतक बंदी संजीव की मृत्यु लटकने से होना जाहिर है। इसकी पुष्टि पोस्टमार्टम रिपोर्ट से होती है। जहां तक मृतक द्वारा आत्महत्या किये जाने का प्रश्न है। उपर किए गए गवाहो के विवेचन से यह जाहिर है कि मृतक पूर्व से परेशान था। ऐसे में हमारी विनम्र राय में संजीव की मृत्यु का करण फंदे से लटककर आत्महत्या बखूबी प्रमाणित है।

विशिष्ठ न्यायिक मजिस्ट्रेट
(एन.आई.एक्ट प्रकरण)
न्यायालय सं.3, अजमेर

19. जहां तक मृतक बंदीं के संबंध में जेल प्रशासन या किसी अन्य कर्मचारी द्वारा लापरवाही बर्ते जाने का प्रश्न है। इस संबंध में मृतक के

रिश्तेदारान गवाह संख्या 1 व 4 द्वारा मृतक से गिरफ्तार होने के पश्चात् मिलने का कथन किया है परंतु किसी भी गवाह ने मृतक द्वारा अपने साथ जेल प्रशासन द्वारा किसी भी प्रकार का दुर्व्यवहार करना जाहिर किया हो ऐसा नहीं बताया है। न ही मृतक के पूर्व में अस्वस्थ होना भी जाहिर किया है। इसके अतिरिक्त मृतक के साथ जेल में रहे बंदी अन्य गवाहान ने भी अपनी साक्ष्य में ऐसा कोई तथ्य जाहिर नहीं किया है जिससे जेल प्रशासन पर संदेह किया जा सके एवं बंदी की मृत्यु के लिए जेल प्रशासन के किसी भी अधिकारी/कर्मचारी को दोषी माना जा सके।

20. इस प्रकार पत्रावली पर आई समग्र साक्ष्य के अवलोकन से यह प्रकट होता है कि जिला कारागृहो में सरकारी/गैर सरकारी संगठनों की सहायता से मानसिक परामर्शदाताओं की नियुक्ति की जाये, जो कि बंदियों से वार्तालाप इत्यादि के माध्यम से उनके मानसिक अवसादो को दूर कर सके, उनकी मानसिक स्थिति का आंकलन कर सके तथा आवश्यक हो तो उनके सुधारात्मक आचरण को दृष्टिकत रखते हुए आवश्यक अनुशंसा कर सके।

यहां यह भी पाया जाता है कि संबंधित विभागो से पोस्टमार्टम व एफएसएल/विसरा रिपोर्ट प्राप्त करने में अत्यधिक समय व्यतीत होता है। जिससे ऐसी जांचो का मूल उद्देश्य विफल हो जाता है। ऐसे में संबंधित विभागाध्य क्षो को ऐसे मामले में व्यक्तिगत रूचि लेकर त्वरित रूप से रिपोर्ट प्रेषित करने हेतु निर्देशित किया जाना चाहिए। इस संबंध में राज्य सरकार का ध्यान दिलाया जाना चाहिये। इस हेतु महानिदेशक एवं महानिरीक्षक कारागृह से अपेक्षा की जाती है।

Sd/-
मुख्य न्यायिक मजिस्ट्रेट
(एन.आई.एक्ट प्रकरण)
न्यायालय सं.5. अजमेर

21. जांच रिपोर्ट की एक प्रति श्रीमान् अध्यक्ष महोदय, राष्ट्रीय मानवाधिकार आयोग, अध्यक्ष महोदय, राजस्थान मानवाधिकार आयोग जयपुर, माननीय जिला एवं सत्र न्यायाधीश, अजमेर एवं जिला मजिस्ट्रेट एवं कलेक्टर अजमेर व माननीय मुख्य न्यायिक मजिस्ट्रेट, अजमेर, महानिदेशक एवं महानिरीक्षक कारागृह राजस्थान जयपुर को वास्ते सूचनार्थ एवं आवश्यक कार्यवाही हेतु भेजी जावे।

Sd/-
(परिणय जोशी)
मुख्य न्यायिक मजिस्ट्रेट
(एन.आई.एक्ट प्रकरण)
न्यायालय सं.5. अजमेर।

Sd/-
मुख्य न्यायिक मजिस्ट्रेट
(एन.आई.एक्ट प्रकरण)
न्यायालय सं.5. अजमेर